

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) No. 180 of 2020

IN THE MATTER OF:

Ms. T. Shanmugapriya **...Appellant**

Vs.

M/s. Embassy Travel & Tours Pvt. Ltd. **...Respondent**

Present:

For Appellant: Mr. Arvinth Pandian, Sr. Advocate with A. Jaishankar, Advocate.

With

Company Appeal (AT) No. 181 of 2020

IN THE MATTER OF:

Ms. T. Shanmugapriya **...Appellant**

Vs.

M/s. Skylift Cargo Pvt. Ltd. **...Respondent**

Present:

For Appellant: Mr. Arvind Pandian, Sr. Advocate with A. Jaishankar, Advocate.

ORDER

(Through Virtual Mode)

29.10.2020: Heard the Learned Counsel Mr. Arvinth Pandian, Sr. Advocate for the Appellant in both the Appeals i.e. Company Appeal (AT) Nos. 180 & 181 of 2020.

Issue Notice to Respondent. Requisites along with process fee, if not filed, be filed till 2nd November, 2020. If the Appellant provides the e-mail address of the Respondent, let Notice be issued through e-mail also.

Both the Appeals heard together. List these Appeal For Admission
(After Notice) on **25.11.2020**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

sr/nn

Company Appeal (AT) Nos. 180 & 181 of 2020